

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 681 of 2019**

**In the matter of:**

**Raju Chappakal Pappu & Anr.**

**....Appellants**

**Vs.**

**Arunava Sikdar, RP of  
Dugal Projects Development Company Pvt. Ltd. &  
Anr.**

**....Respondents**

**Present:**

**Appellants: Mr. Vikram Saini and Mr. Tarun Goyal, Advocates.**

**Respondents: Mr. Ashu Kansal, Advocate for R-1.**

**Mr. Abhijeet Sinha, Mr. Karan Batura and Ms. Stuti  
Vatsa, Advocates for R-2.**

**ORDER**

**31.01.2020:** In view of the fact that the order impugned in this appeal has been passed by one of us (Mr. V. P. Singh), the appeal file be placed before Hon'ble Chairperson for being assigned to any other Bench of which Mr. V. P. Singh, is not a Member.

**[Justice Bansi Lal Bhat]  
Member (Judicial)**

**[Justice Venugopal M.]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

am/nn